

**PATNA HIGH COURT, PATNA**  
**NOTIFICATION**

Dated: 09.09.2019

No.303A: The Judicial Officers of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below are appointed as Munsif (Civil Judge, Jr. Div.) in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

As mentioned in column no. 4, the officers are also vested with the powers under Sub-Section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officers are also vested with powers of the Court of small causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officers concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	a) Designation at the new station. b) Place where the officer is to be stationed at ordinarily. c) Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station a) Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). b) Under the provincial small causes Courts Act,1987
1	2	3	4
1	Sri Ramesh Kumar, J.M.1 <sup>st</sup> Class, Buxar	a) Munsif (Civil Judge, Jr. Div.) b) Buxar c) Buxar	a) Rs.1,50,000/- within the local limits of Buxar Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Buxar Munsifi.
2	Sri Rahul Kishore, J.M.1 <sup>st</sup> Class, Aurangabad.	a) Munsif (Civil Judge, Jr. Div.) b) Aurangabad c) Aurangabad	a) Rs.1,50,000/- within the local limits of Aurangabad Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Aurangabad Munsifi.
3	Sri Shiv Kumar Sharma, J.M. 1 <sup>st</sup> Class, Araria	a) Munsif (Civil Judge, Jr. Div.) b) Araria c) Araria	a) Rs.1,50,000/- within the local limits of Araria Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Araria Munsifi.
4	Sri Vijay Kumar Mishra, J.M. I-cum-A.M., Bhagalpur.	a) Munsif (Civil Judge, Jr. Div.) b) Kahalgaon c) Bhagalpur	a) Rs.1,50,000/- within the local limits of Kahalgaon Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Kahalgaon Munsifi.

**By Order of the High Court**

Sd/- B.B. Pathak

Registrar General

Memo. No. 73372 - 73395

Dated, Patna, the 09.09.2019

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna/ Secretary to the Govt. of Bihar, Law Department, Patna/ A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna/ Under Secretary, Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna/ Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna/ I/C Registrar (IT)-cum-C.P.C., Patna High Court, Patna/ I/C Registrar (Establishment), Patna High Court, Patna/ J.R. -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judges, Buxar/ Aurangabad/ Araria/ Bhagalpur/ The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State

Legal Services Authority, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ District Magistrate, Buxar/ Aurangabad/ Araria/ Bhagalpur for information (and communication to the officers concerned.

The officers appointed may be directed to make over charge of their offices in such a way so as to join their new assignments immediately of the receipt of the Court's notification.

The District and Sessions Judges concerned are also requested to see the notification is published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986 )

[The District Magistrates concerned are requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification]

**(-) For D.Js. only**

**[-] For D.Ms. only**



**Registrar General**